

would not catch any particular point on which he was asking for specific information.

It is true, that so long as these persons were working they were doing certain jobs. The recommendation of the study group was that this was a sphere in which the scale could be revised. That recommendation has been accepted, and as a result of that, certain persons are being retrenched. As for alternative jobs, we shall do our best. It is a human problem, and I have the greatest sympathy for these people from the human angle, and it is with this object that we shall do our best to find other jobs for them; they will be given a certain higher priority in the employment exchanges; if there are any vacancies anywhere, we shall try to fit them in those vacancies. We have already done something and this effort will continue.

12.56 hrs.
PAPERS LAID ON THE TABLE
NOTIFICATIONS UNDER CUSTOMS ACT ETC.

The Minister of State in the Ministry of Finance (Shri K. C. Pant): I beg to lay on the Table—

(1) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- (i) G. S. R. 728 published in Gazette of India dated the 20th May, 1967.
- (ii) G. S. R. 729 published in Gazette of India dated the 20th May, 1967.
- (iii) G.S.R. 754 published in Gazette of India dated the 20th May, 1967.
- (iv) G.S.R. 778 published in Gazette of India dated the 26th May, 1967.

[Placed in Library. See No. LT-485/67]

(2) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

Customs Act, 1962 and section 28 of the Central Excises and Salt Act, 1944:—

- (i) The Customs and Central Excise Duties Export Drawback (General) Twenty-ninth Amendment Rules, 1967, published in Notification No. G.S.R. 730 in Gazette of India dated the 20th May, 1967.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Thirtieth Amendment Rules, 1967, published in Notification No. G. S. R. 731 in Gazette of India dated the 30th May, 1967.
- (iii) G.S.R. 732 published in Gazette of India dated the 20th May, 1967, containing corrigendum to G. S. R. 1557 dated the 8th October, 1966.
[Placed in Library. See No. LT-486/67]

(3) A copy of the Central Excise (Eighth Amendment) Rules, 1967, published in Notification No. G.S.R. 747 in Gazette of India dated the 16th May, 1967, under section 38 of the Central Excises and Salt Act, and Salt Act, 1944. [Placed in Library. See No. LT-486/67].

12.57 hrs.

BUSINESS ADVISORY COMMITTEE
SECOND REPORT

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): I beg to move:

"That this House agrees with the Second Report of the Business Advisory Committee presented to the House on the 31st May, 1967."

Mr. Speaker: Motion moved:

"That this House agrees with the Second Report of the Business Advisory Committee presented to the House on the 31st May, 1967."